

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH : NAGPUR

WRIT PETITION NO.2227 OF 2004

(Anil s/o Murlidhar Wadpalliwar vs. State of Maharashtra and others)

Office Notes, Office Memoranda of
Coram, appearances, Court's orders Court's or Judge's orders
or directions and Registrar's orders.

Shri Anand Parchure, Advocate – Amicus Curiae.
Shri D.P. Thakare, Additional Government Pleader
for respondent nos.1, 2 and 5.
Shri S.M. Puranik, Advocate for respondent no.3.
Shri M. Anilkumar, Advocate and Shri V.K. Paliwal,
Advocate for interveners.

CORAM : SUNIL B. SHUKRE AND
M.W. CHANDWANI, JJ.

DATED : DECEMBER 14, 2022

Shri Parchure, learned Amicus has placed on record along with pursis dated 18/11/2022 news items published in local dailies. According to these news items, Hon'ble Chief Minister has ordered Nagpur Improvement Trust to execute lease and give land acquired for housing scheme for slum dwellers to 16 persons during his tenure as Urban Development Minister earlier. The learned Amicus submits that if the news items are true, there is a possibility of the State Government making interference in the administration of justice by this Court when this very issue is pending before this Court.

2) We would request the State Government to submit its response.

3) Shri Parchure, learned Amicus at this stage submits that some interim orders be passed by this Court so that third party interests are not created.

4) If any order of regularisation as claimed by the newspapers is really passed, then we would direct the Authorities to maintain status quo as of date in respect of issue of regularisation till next date.

5) Stand over to 04/01/2023.

JUDGE

JUDGE

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